CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 291/TT/2022

Subject : Petition for determination of transmission tariff for the 2019-24

> tariff period for 02 nos. 400 kV line bays at Rangpo GIS under the "Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part - B)" in the

Eastern Region.

Date of Hearing : 12.1.2023

Coram : Shri I. S. Jha, Member

> Shri Arun Goval, Member Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited and 7 others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL

> Ms. Neha Garg, Advocate, PGCIL Ms. Surbhi Gupta, Advocate, PGCIL

Shri S.S Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Rastogi, PGCIL Shri Zafrul Hassan, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing and heard along with Petition No. 337/TT/2022.

- 2. The learned counsel for the Petitioner submitted as follows:
 - a. In compliance of the directions passed vide RoP of the hearing dated 20.12.2022, the information has been filed vide affidavit dated 10.1.2023.
 - b. The asset, namely, 02 nos. 400 kV line bays at Rangpo GIS in the instant petition is associated with Loop Out D/C (LILO-second circuit) of 400 kV D/C Teesta III-Kishanganj Line at Rangpo (covered under Petition No. 337/TT/2022) and requested the Commission to condone the time over-run in case of the instant asset as well as per submissions made vide affidavit dated 10.1.2023.
 - c. None of the respondents have filed any reply in the matter.
- 3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to serve a copy of the petition on the Respondents, if not served earlier, and the Respondents as a last opportunity may file their replies by 3.2.2023 with an advance copy to



the Petitioner, who may file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time will be granted.

- RoP in respect of Petition No. 337/TT/2022 has been passed separately. 4.
- 5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)